

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5338
ANSWERED ON:13.12.2010
REHABILITATION AND RESETTLEMENT POLICY
Nagar Shri Surendra Singh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the large agriculture land is required for setting up of Special Economic Zone;
- (b) if so, the details of the set up and proposed Special Economic Zone during the last three years and the agriculture land is at stake in each Special Economic Zone, State- wise;
- (c) whether the land owners are not being provided due price or compensation of their land whose land has been acquired for Special Economic Zone;
- (d) if so, the details thereof;
- (e) whether the Government is contemplating to formulate new rehabilitation and resettlement policy for the displaced farmers; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) and (b): Land is a State subject under the Constitution. Land for Special Economic Zones (SEZs) is procured as per the policy and procedures of the respective State Governments. The State Governments allot Government land and also wherever needed acquire land for the purpose. State Governments have been advised that in case of land acquisition for SEZs, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ. The Board of Approval on SEZs only considers those proposals, which have been duly recommended by the State Government. Further, pursuant to the decision of Empowered Group of Ministers (EGOM) in its meeting held on 5th April, 2007, the State Governments have been informed on 15th June, 2007 that the Board of Approval will not approve any SEZs where the State Governments have carried out or propose to carry out compulsory acquisition of land for such SEZs after 5th April, 2007. Total area of land involved in 367 notified SEZs is 44,162 hectare. State-wise details are as per Annexure.

(c) and (d): Compensation for the land acquired is provided as per the provisions of the Land Acquisition Act, 1894.

(e) and (f): National Rehabilitation and Resettlement Policy, 2007, which covers all cases of involuntary displacement, has come into effect on 31st October, 2007. The salient features of the policy are :-

Policy covers all cases of involuntary displacement;

Social Impact Assessment (SIA) introduced for displacement of 400/200 or more families in plain/tribal, hilly, Scheduled Areas, etc;

Tribal Development Plan in case of displacement of 200+ ST families;

Consultations with Gram Sabhas or public hearings made compulsory;

Principle of rehabilitation before displacement;

If possible, land for land as compensation;

Skill development support and preference in project jobs (one person per nuclear family);

Rehabilitation Grant in lieu of land/job;

Option for shares in companies implementing projects to affected families;

Housing benefits to affected families;

- # Monthly pension to the vulnerable, such as disabled, destitute, orphans, widows, unmarried girls, etc;
- # Monetary benefits linked to the Consumer Price Index; also to be revised suitably at periodic intervals;
- # Necessary infrastructural facilities and amenities at resettlement areas;
- # Periphery development by project authorities;
- # R&R Committee for each Project, to be headed by Administrator for R&R;
- # Ombudsman for grievance redressal;
- # National Rehabilitation Commission for external oversight.